

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 699**  
TO BE ANSWERED ON 21.07.2016

**GOVERNANCE IN GRAM PANCHAYAT**

†699. SHRI DEVJI M. PATEL

Will the Minister of PANCHAYATI RAJ be pleased to state:

- a) whether any steps have been taken by the Government for cleanliness, potable water, child development, livestock rearing and governance in all the Gram Panchayats across the country including Rajasthan to empower the rural India;
- b) if so, the details thereof;
- c) whether the Government proposes to conduct training programme for representatives and office bearers of Panchayats to apprise them about their duties and responsibilities; and
- d) if so, the details thereof

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ  
(SHRI PARSHOTTAM RUPALA)

(a) & (b) Yes, Madam. Under the Fourteenth Finance Commission award an amount of Rs. 2,00,292.20 crore for the period 2015-20 is being devolved to the Gram Panchayats constituted under Part IX of the Constitution in 26 States including Rajasthan for delivering basic services, technical & administrative support towards operations and maintenance, creation of reliable data base of local bodies' receipts & expenditure through audited accounts and for improvement of own source revenue of the Gram Panchayats. The grants are allocated and released to the States by the Ministry of Finance in accordance with the guidelines. The State-wise total allocation and release of grants for Gram Panchayats during 2015-16 and 2016-17 is at **Annexe**.

(c) & (d) The Ministry of Panchayati Raj provides funds to the States for capacity building and training of various Stakeholders i.e. Elected Representatives and Functionaries of Panchayati Raj Institutions on a large scale, including e-enablement and setting up Panchayat resource centres for the same, thereby increasing the capacity of PRIs and improving governance of Panchayats.

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(Referred to in Reply to Part (a) & (d) of the Lok Sabha Unstarred Question No. 699 answered on 21.03.2016)

State-wise Allocation & Release of Rural Local Body Grants under Fourteenth Finance Commission (FFC) for 2015-16 and 2016-17 as on 30-6-2016.

S. No.	States	2015-16		2016-17	
		Allocation*	Releases	Allocation*	Releases
(1)	(2)	(3)	(4)	(5)	(6)
1	#Andhra Pradesh	934.34	928.41	1293.75	0.00
2	Arunachal Pradesh	88.52	88.52	122.58	0.00
3	Assam	584.80	292.40	809.76	0.00
4	Bihar	2269.18	2269.18	3142.08	0.00
5	Chhattisgarh	566.18	566.18	783.98	0.00
6	Goa	14.44	7.22	20.00	0.00
7	Gujarat	932.25	932.25	1290.86	645.43
8	Haryana	419.28	419.28	580.57	290.29
9	Himachal Pradesh	195.39	195.39	270.56	135.28
10	#Jammu & Kashmir	373.96	367.72	517.81	0.00
11	Jharkhand	652.83	652.83	903.96	0.00
12	Karnataka	1002.85	972.36	1388.62	0.00
13	Kerala	433.76	433.76	600.62	0.00
14	Madhya Pradesh	1463.61	1463.61	2026.62	0.00
15	Maharashtra	1623.32	1623.32	2247.77	0.00
16	Manipur	22.25	22.25	30.80	0.00
17	Odisha	955.52	955.52	1323.09	661.55
18	Punjab	441.70	441.70	611.61	0.00
19	Rajasthan	1471.95	1471.95	2038.17	1019.09
20	Sikkim	16.03	16.04	22.20	0.00
21	Tamil Nadu	947.65	947.65	1312.19	656.10
22	Telangana	580.34	580.34	803.58	0.00
23	Tripura	36.24	36.24	50.18	0.00
24	#Uttar Pradesh	3862.60	3852.60	5348.45	0.00
25	Uttarakhand	203.26	203.26	281.45	140.73
26	W. Bengal	1532.21	735.43	2121.61	0.00
	<b>Total</b>	<b>21624.46</b>	<b>20475.41</b>	<b>29942.87</b>	<b>3548.45</b>

Note: Information has been compiled based on the release orders issued by MoF.

\*As recommended by FFC

#Released on pro-rata basis on the basis of information provided by the State Government.

